

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **ASHAPURA INTIMATES FASHION LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Ashapura Intimates Fashion Limited
2.	Date of incorporation of corporate debtor	17.07.2006
3.	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17299MH2006PLC163133
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No 3-4 Ground Floor, Pacific Plaza, Plot No 507, TPS IV, Off B. S. Road, Mahim Division, Dadar-West, Mumbai 400028
6.	Date of closure of Insolvency Resolution Process	24 th March, 2020
7.	Liquidation commencement date of corporate debtor	5 th October, 2020
8.	Name and registration number of the insolvency professional acting as liquidator	Bhaves Rathod IBBI/IPA-001/IP-P01200/2018-19/11910
9.	Address and e-mail of the liquidator, as registered with the Board	A/101, Shelter CHSL, CSC Road, Opp. Shakti Nagar, Dahisar (E), Mumbai – 400 068 . bhaves76@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	TRC Corporate Consulting Pvt Ltd, 502, Marathon Icon, Off Ganpatrao Kadam Marg, Opp Peninsula Corporate Park, Lower Parel, Mumbai – 400013 liquidation.ashapura@gmail.com
11.	Last date for submission of claims	4 th November, 2020

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Ashapura Intimates Fashion Limited on 5th October, 2020 under section 33 (1) of the Code.

The stakeholders of Ashapura Intimates Fashion Limited are hereby called upon to submit their claims with proof on or before 4th November, 2020 to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-

Bhaves Rathod

Date: 8th October, 2020

Place: Mumbai

